- 4. A Committee has been constituted to review the ADIP Scheme.
- 5. The National Handicapped Finance and Development Corporation (NHFDC) provide concessional credit to Persons with Disabilities (PWDs) for setting up income generating activities for self-employment. 11580 Persons with Disabilities have been provided loans at concessional rates by the Corporation during the first two years of the Eleventh Five year Plan.
- 6. The Persons with Disabilities Rules, 1996 have been amended vide notification no. 16-02/2007-DD.III dated 30.12.2009 and the amended Rules inter-alia prescribe a simplified and decentralized procedure for issuance of Disability Certificate.
- Under Sarva Shiksha Abhiyan (SSA), buildings of about 7.5 lakhs elementary schools have been made barrier free. Besides, additional grant @ Rs. 1200/- per child with disability per year is provided under Sarv Shiksha Abhiyan, meet the special needs of such children.
  - A new Scheme of Inclusive Education for Disabled at Secondary Stage (IEDSS) is being implemented from April 2009. It covers disabled children in Classes IX-XII and aims to enable all students with disabilities, to pursue secondary schooling in an inclusive environment.
- DOPT has issued OM, dated 27th November, 2009 directing ministries to conduct special recruitment drive to fill up backlog reserve vacancies for persons with disabilities.
- 9. A scheme of INCENTIVES TO EMPLOYERS IN THE PRIVATE SECTOR FOR PROVIDING EMPLOYMENT TO THE PERSONS WITH DISABILITIES has been launched, w.e.f. 01.04.2008. Under this Scheme, the Government of India provides the employer's contribution for Employees Provident Fund (EPF) and Employees State Insurance (ESI) for 3 years, for disabled persons employees employed in the private sector on or after 01.04.2008, with a monthly salary upto Rs.25,000.

## Rights of Persons with Disabilities

- 831. SHRI T.K. RANGARAJAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether India had signed the United Nations Convention on Rights of Persons with Disabilities (UNCRPD);
- (b) whether Government is contemplating amendments in various laws in compliance with UNCRPD; and
  - (c) if so, the details of amendments proposed thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Yes, Sir.

(b) and (c) The Ministry is contemplating amendments to the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 in line with UNCRPD and with a view to harmonize it with the provisions of the other legislations on the subject. The proposed amendments inter-alia, broadly cover addition of new disabilities, changes in definitions, provision for universal design, reasonable accommodation, inclusive education, healthcare, etc. The amendments also include measures for affirmative action and non-discrimination.